Title: Resolution regarding approval of Government proposal to reject the award given for reduction of working hours of the operative offices of the department of posts and tele-communications. (Motion adopted).

MR. SPEAKER: Now, we shall take up item no. 18. Shri Ram Vilas Paswan.

संचार मंत्री (श्री राम विलास पासवान) : अध्यक्ष महोदय, मैं निम्नलिखित संकल्प पेश करता हूं:

> "कि यह सभा संयुक्त परामर्शदात्री तंत्र और अनिवार्य माध्यस्थम् योजना के अनुच्छेद 21 के अनुसार डाक तथा दूरसंचार विभाग के प्रचालन कार्यालयों के कार्य समय में कमी करने के संबंध में माध्यस्थम् बोर्ड द्वारा 21.2.83 को 1980 के.सी.ए. संदर्भ सं. 9(क) में दिए गए अधिनिर्णय को अस्वीकार करने के सरकार के प्रस्ताव से सहमति व्यक्त करती है, क्योंकि अधिनिर्णय के कार्यान्वयन से दोनों विभागों पर 1999 तक लगभग 2250 करोड़ रुपये का कुल व्यय और उसके बाद प्रत्येक वर्ा लगभग 250 करोड़ रुपये का आवर्ती व्यय होगा जिससे राट्रीय अर्थव्यवस्था पर प्रतिकूल प्रभाव पड़ेगा और इसी प्रकार केन्द्रीय सरकार के अन्य विभागों में समकक्ष कर्मचारियों पर भी उनका प्रभाव पड़ेगा। "

MR. SPEAKER: Motion moved:

> "That this House approves the proposal of the Government to reject the Award given on 21.2.83 by the Board of Arbitration in CA Reference No. 9(a) of 1980 in respect of reduction of working hours of the operative offices of the Department of Posts and Telecommunications in terms of Para 21 of the Scheme for Joint Consultative Machinery and Compulsory Arbitration, as the implementation of the Award involves total expenditure of approx. Rs.2,250 crores upto 1999 and recurring expenditure of approx. Rs.250 crores per annum thereafter for both the Departments which will adversely affect the national economy and will also have implication on similarly placed employees in other Central Government Departments. "

MR. SPEAKER: Time allotted is one hour. Now, Shri P.R. Dasmunsi.

SHRI BASU DEB ACHARIA (BANKURA): Sir, I am on a point of order. I have submitted an amendment to this Resolution. Rule 177 says:

> "If notice of such amendment has not been given one day previous to the day on which the resolution is moved, any member may object to the moving of the amendment, and such objection shall prevail, unless the Speaker allows the amendment to be moved." "

Now, we have submitted our amendment a day before the Resolution is moved, but our amendment has been disallowed by you, Sir. Under the Rules, if a Resolution is tabled one day before, the Members should be allowed to move their amendment on the Resolution. We should be allowed to move our amendment. Sir, what is your ruling?

SHRI SURESH KURUP (KOTTAYAM): Sir, I have also given it. ...(*Interruptions*)

MR. SPEAKER: Shri Basu Deb Acharia, please go through Rule 344(2), which says:

> "An amendment shall not be moved which has merely the effect of a negative vote. "

I think, it counters your argument.

SHRI BASU DEB ACHARIA : No, Sir. Unless it is circulated and unless the Members know that it will have a negative effect, what is the purpose of retaining this clause? The Members have a right to move amendments. Our amendment is not entirely to negate the entire Resolution. It is partial. Then, what is the use of having this Joint Consultative Machinery as well as Arbitration where the employees can get justice? The Government is rejecting the award of the Arbitration. This is not proper.

SHRI SURESH KURUP (KOTTAYAM): Sir, I may be permitted to say a few words.

MR. SPEAKER: Shri Basu Deb Acharia, I think as per the rule 344(2) the amendments having a negative effect

cannot be allowed. The Member may achieve his objective by voting against the Resolution.

SHRI BASU DEB ACHARIA : We will do that but we should be allowed to move our amendment.

SHRI G.M. BANATWALLA (PONNANI): Sir, I will speak whenever you call me but I have to move my amendment. Sir, my amendment has been properly circulated. It is before you.

MR. SPEAKER: Shri Banatwalla, your name is there.

SHRI G.M. BANATWALLA (PONNANI): Sir, I will speak whenever you call me but at the beginning I have to move the amendment so that it is before the House. When the Motion is moved, when the Resolution is moved, I say that I move my amendment. Then I will not speak now but I will speak whenever you call me. But my amendment is moved before the House. That is the procedure.

MR. SPEAKER: Shri Banatwalla, are you moving it or not?

SHRI G.M. BANATWALLA (PONNANI): Yes, I am moving my amendment. I will speak on my amendment whenever you call me. But I am moving my amendment.

I beg to move:

In the Resolution,--

i. *for* "approves"

substitute "refers back to the Government"

(ii) *omit* "as the implementation of the award involves total expenditure of approx. Rs.2,250 crores upto 1999 and recurring expenditure of approx. Rs.250 crores per annum thereafter for both the departments which will adversely effect the national economy and will also have implication on similarly placed employees in other Central Government departments". (1)

MR. SPEAKER: I think you have already moved your amendment.

SHRI BASU DEB ACHARIA : You should also know what is the amendment?

1657 hours

SHRI PRIYA RANJAN DASMUNSI (RAIGANJ): While I appreciate the concern of the Government in regard to the present economic situation both of the country and of the exchequer of the Government, yet it is most unfortunate that the manner in which the established practice and norms in our country, both in private and public sector as well as in Government Departments, are not followed for providing financial support which is due and accrued out of settlement. It has been totally rejected. I feel more pain for Shri Ram Vilas Paswan, the distinguished Minister because he had to pilot this Resolution, and he, throughout his life, only defended that the dues to the employees should always be paid. Yet it is really an irony of fact that he has to move this Resolution. I know in his heart and heart, he did not want it but he had to succumb to the economic pressure of the Government.

Sir, I will be too brief. I will be speaking only on three points.

1659 hours (Shri Basu Deb Acharia *in the Chair*)

Before taking this course and before coming to the House with this Resolution at the dusk of the hour, did you explore any other possibility? If not this total quantum of amount, did you examine the possibility in some other mechanism, part by part, instalment by instalment, to provide some financial support that the workers and employees are entitled to get through the awards? Did you explore that? The Minister has said in the Resolution that this will affect the national economy and will also have implication on similarly placed employees in other Central Government Departments. My second question is: does it indicate the Indian Government's official policy that the award given to workers of other Departments of the Government, as and when such thing will accrue out of different kind of arbitrations and awards, will be *suo motu* rejected by the Government? Will they also be deprived?

The Government defends the Commissions' awards like Fourth and Fifth Pay Commissions. There is another Pay Commission to be constituted very soon. Maybe, it is because of the fault of the previous or earlier Governments. My third question is, now if this approach is adopted by the Government in a regular manner, what will be the status in future to maintain peace and harmony in the working place, in the organization through the process of Joint Consultative Machinery?

17.00 hrs.

Will it be redundant? Will it be totally considered to be a non-effective instrument? Does it not amount that the employees will not have any faith in such a machinery, forget about the Arbitration Award? How are you going to maintain the harmony before the department, the organisation or to contribute more now for your services, that you committed on the floor of the House through your Budget Speech?

With these words, I conclude and I request the Government to answer these questions and even if the House disapproves of it today with your strength and majority, will you further reconsider that the losses that the employees will suffer will be remedied to some extent by any measures or arrangements taken in the department?

SHRI SURESH KURUP (KOTTAYAM): It is most unfortunate that to circumvent the Arbitration Award the Government is coming up with a Resolution. The basic principle underlying the Award should be binding on both the parties. After a long discussion with the Joint consultation Machinery and processing with the employees this issue was given to arbitration. And when this Arbitration Award comes, when it is not helpful to the Government or it is against the position of the Government, to circumvent this, the Government is coming forward with this Resolution.

It has been the long-standing demand of the P&T and Telecommunication employees that their workload should be reduced. They were agitating for this for the last so many years and when such an Award has come, an Arbitration Award in which both the parties agreed earlier, and the Award says that the working hours should be reduced, the Government is coming forward with this Resolution!.

This is most unfortunate and it will set a dangerous precedent as my hon. friend Shri Priya Ranjan Dasmunsi has pointed out. The Government can now reject any Award , which they do not intend to accept. So, this cutting at the basic principle of arbitration is against the basic principles of law. So, I object to this Resolution and I wish the Government will withdraw this Resolution and implement the Award given by the Arbitrator.

डा. रघुवंश प्रसाद सिंह (वैशाली) : सभापति महोदय, माननीय मंत्री जी जो संकल्प लाये हैं, मैं इस संकल्प को देखकर आश्चर्यचकित हूं कि राम विलास पासवान जी जैसे मंत्री जी एंटी-वर्किंग क्लॉस, काम करने वाले के खिलाफ यह रिजोल्यूशन लाये हैं। वह आदमी जो काम करता है, मेहनत करता है, सरकार की सेवा करता है, जनता का काम करता है, उसके खिलाफ रिजोल्यूशन लाये हैं। सरकार का कानून है, इस क्लॉज में लिखा है, इस क्लॉज में है तो रिजेक्ट कर दें लेकिन सदन इसका भागी क्यों बनेगा ? सदन इसका पार्ट क्यों बनेगा ? हम लोगों को उसमें शामिल करने के लिए यह रिजोल्यूशन क्यों लाये हैं ? जो काम कर रहा है, उसे मजदूरी मिले, तनख्वाह मिले और सुविधा मिलनी चाहिए, इसलिए हमारा इन पर आरोप है कि ये एंटी-वर्किंग क्लॉस हैं, यह सरकार काम करने वाले के खिलाफ है जबकि काम करने वाले के पक्ष में होना चाहिए, उसका शोाण क्यों होगा ? हमारा आरोप है कि ये पंचद्रोही हैं। यह जो बिल लाये हैं, कहते हैं कि अवार्ड बना। अवार्ड क्या कोई हमने बनाया ? क्यों इसे अवार्ड बनाया ? ज्वाइंट कंसलटेटिव मशीनरी एंड कम्पलसरी आर्बिट्रेशन का निर्णय है कि 2250 करोड़ रुपये का इस पर कुल व्यय होगा और कहते हैं कि उसके निर्णय को यह लोक सभा खारिज कर दे। लोक सभा पंचद्रोही वाला काम क्यों करे ?

इस काम को करने की कहां गुंजाइश है। पंच की स्थापना हम लोगों ने नहीं की है। जाइंट कन्सलटेटिव मशीनरी एंड कम्पलसरी आर्बिट्रेशन ने जो निर्णय दिया है, उसको खारिज करने के लिए सदन से मांग कर रहे हैं। इतना बड़ा नाजायज काम हम लोग कैसे करने वाले हैं, हम लोग इसमें इनका साथ नहीं देंगे। इनका दावा है कि 1999 तक 2250 करोड़ रुपया खर्च होगा और फिर 250 करोड रुपया हर साल खर्च होगा। इससे लगता है कि पंच ने उनके पक्ष में फैसला दिया है और ये सदन से एक रिजोल्युशन पास करके वर्किंग क्लास का गला काटना चाहते हैं, हम लोगों से समर्थन चाहते हैं और सदन में संकल्प लेकर आए हैं। पहले हमने संकल्प को पढ़ा नहीं था, सोचा कि मंत्री जी ठीक ही लाए होंगे, देश के हित में होगा, जनता के हित में होगा, लोगों के हित में होगा, लेकिन ये तो वर्किंग क्लास का गला काटकर कह रहे हैं कि इससे देश की अर्थ व्यवस्था सुधर जाएगी। शोाण करने से देश की अर्थ व्यवस्था सुधर जाएगी, यह किस प्रकार की इकोनोमी है, समझ में नहीं आ रहा है। जिस देश में काम करने वाला आदमी पीड़ित रहेगा, उस देश की अर्थ व्यवस्था कभी नहीं सुधर सकती है।

श्री प्रकाश मणि त्रिपाठी (देवरिया) : आप भी मंत्री रह चुके हैं। पंचम वित्त आयोग की सिफारिशों को मानकर हम लोग आज तक लड़खड़ा रहे हैं।

डा. रघुवंश प्रसाद सिंह : पंचम वित्त आयोग की सिफारिशें कोई केन्द्र में ही लागू नहीं हुई हैं, प्रदेशों में भी लागू हुई हैं। काम करने वाले लोगों का शोाण करके अर्थ व्यवस्था नहीं सुधर सकती है।

श्री प्रकाश मणि त्रिपाठी : जितनी सिफारिशें की हैं, उससे ज्यादा ही दिया है, जिसकी वजह से हम आज तक लड़खड़ा रहे हैं।

सभापति महोदय : आप बैठिए ।

श्री प्रकाश मणि त्रिपाठी : महोदय, यह बैठने का प्रश्न नहीं है। इसकी वजह से जीडीपी 58 प्रतिशत तक चला गया है। कम से कम इस बारे में तो सोचना चाहिए।

डा. रघुवंश प्रसाद सिंह : जो आदमी काम करता है, मेहनत करता है, उसके खिलाफ में यह संकल्प है। मेहनत करने से अनाज पैदा होता है, मेहनत करने से कारखाना चलता है, मेहनत करने से कपड़ा बनता है, मेहनत करने से घर बनता है, केवल यहां बैठकर मंत्र पढ़ देने से देश का भला होने वाला है। देश का भला तब ही हो सकता है, जब हम इन काम करने वालों के हित में काम करें। मैं आश्चर्यचकित और दुःखी भी हूं कि सरकार संकल्प के द्वारा इस तरह का काम कर रही है। मेरे विचार से सरकार ठीक काम नहीं कर रही है। मैं सरकार से पूछना चाहता हूं, सरकार गरीब आदमी के पक्ष में किसी एक काम को बताए कि उसने गरीब के पक्ष में काम किया है। सरकार ने पीडीएस में दाम बढ़ा दिए, मिट्टी के तेल के दाम बढ़ा दिए, चीनी के दाम बढ़ा दिए, सरकार एक के बाद एक गरीबों पर हमला कर रही है और दूसरी तरफ एक भी अरबपति या खरबपति के खिलाफ एक्शन नहीं लेती है। इस पर भी वे सदन में संकल्प लाए हैं और कह रहे हैं कि इसका समर्थन करें। पंच ने वर्किंग क्लास के पक्ष में फैसला दिया है। वर्किंग क्लास अगर काम नहीं करेगी, तो आपका एक भी टेलीफोन काम नहीं करेगा, सारा फोन गड़बड़ हो जाएगा,

लेकिन आप उस निर्णय को लोक सभा से माध्यम से खारिज कर रहे हैं। इस तरह का काम करने के लिए हम सहभागी नहीं है। अगर सरकार इस तरह से अर्थ व्यवस्था को दुरुस्त करने वाली है, तो इसको आप अपने आप ही रिजैक्ट कर दीजिए और हम भाग करके छोड़ देंगे।

ये गलत काम लोकसभा में ले आए कि लोकसभा पंच बनकर फैसला दे। कोई सरकार पंच द्रोही हो सकती है लेकिन यह सदन पंच द्रोही नहीं हो सकता और हम लोग एंटी वर्किंग क्लास के किसी निर्णय में सहभागी नहीं हैं। हम मेहनतकशों का शोण करने वाले नहीं हैं।â€¦(व्यवधान) आज से नहीं, बहुत पहले से हमारा इनका संघर्ा है - "कमाने वाला खाएगा, लूटने वाला जाएगा।" अगर कमाने वाले के खिलाफ पासवान जी का संकल्प आए और लोक सभा उसे मंजूर करे, ऐसा नहीं होने वाला है। डा. लौहिया जी का नारा था कि - " कमाने वाला खाएगा, लूटने वाला जाएगा।" हम लोग कभी-कभी भूल जाते हैं लेकिन इन्हें बराबर याद है। भाजपा के साथ गए हैं तो भी ये गरीब लोगों के बीच में यही भाण करते हैं और गरीबों के लिए बोलते रहते हैं। इस सदन में जो यह प्रस्ताव लाए हैं, इससे गरीब आदमी को पता चलेगा कि पासवान जी ऐसा प्रस्ताव लाए हैं। अगर भाजपा वाले लाते तो हम समझते कि इन्हें गरीबों से क्या मतलब, ये गरीबों के दुश्मन हैं, उनके खिलाफ हैं, लेकिन जब पासवान जी लाए हैं,â€¦(व्यवधान)

श्री थावरचन्द गेहलोत (शाजापुर) : पासवान जी गलत हो ही नहीं सकते, इसलिए आप इसका समर्थन करिए।â€¦(व्यवधान)

डा. रघुवंश प्रसाद सिंह : हम इस बात का समर्थन करें कि पंच फैसला कमाने वाले के पक्ष में दे दिया। â€¦(व्यवधान) ढाई सौ करोड़ रुपए सालाना दीजिए - यही कहते हैं। इससे देश की अर्थव्यवस्था खराब हो जाएगी। इस अर्थशास्त्र के हिसाब को भी हम मानने वाले नहीं हैं। गरीब का शोण करने से अर्थव्यवस्था दुरुस्त नहीं हो सकती, कुव्यवस्था हो जाएगी और सब कुछ खराब हो जाएगा। इसलिए हम इस संकल्प का घोर प्रतिवाद करते हैं। इन्होंने अपने भाण में गरीबों के पक्ष में और वर्किंग क्लास के पक्ष में क्या-क्या नहीं कहा है। जब यह रेल मंत्री जी थे तो बराबर भाण में कहते थे कि हमने एक मजदूर को बहाल कर दिया, उसका फायदा किया, लेकिन भाजपा के साथ जाकर इन्हें पता नहीं क्या हो गया। सब पुरानी बातें खत्म हो गई। हम लोगों ने जो डा. लौहिया जी का सिद्धान्त याद किया हुआ था कि कभी भी वर्किंग क्लास के खिलाफ हम लोग नहीं जा सकते, उसका हम पक्ष लेंगे, उसकी हिफाजत करेंगे, उसे सहूलियत देंगे, लेकिन उसका शोण हुआ है। उनका शोण करके, धन जमा करने से देश की अर्थव्यवस्था नहीं सुधरने वाली है, इसलिए हम इस संकल्प का घोर प्रतिवाद करते हैं और हम अपेक्षा करते हैं कि अभी भी जब ये पुराना फार्मूला याद करेंगे तो इन्हें यह संकल्प वापस ले लेना चाहिए और वर्किंग क्लास के पक्ष में निर्णय होना चाहिए, यही मैं कहना चाहता हूं।

SHRI KHARABELA SWAIN (BALASORE): Sir, after the implementation of the Fifth Pay Commission's Report, all of a sudden, the State Governments have become paupers. They are running with a begging bowl to the Centre. Previously, the annual salary paid to the employees was around Rs.33,000 crore and after the Fifth Pay Commission's Report, it has gone up to more than twice, that is, more than Rs.65,000 crore. Hon. Dr. Raghuvansh Prasad Singh was complaining that this Government is not in favour of the workers, the poor people who are working for the country, day in and day out. I would give you one example. In my own State, Orissa, a daily wage worker gets Rs.25 per day. This is the rate fixed by the Government. Now, if a daily wage worker gets Rs.25 a day and gets a job for 30 days a month − which he never gets − then actually he gets a meagre amount of only Rs.750.

This is the poor person about whom Dr. Raghuvansh Prasad Singh mentioned. I also want to ask which peon or which *chaprasi* of the Government of India or the Government of Orissa gets Rs. 750 per month? There is no Government employee who gets less than Rs. 5,000 now. Now he says that the employees are working day in and day out for the country. The recommendation here is to reduce the working hours. Previously he was working for some hours and now with this recommendation you are reducing it. It means he will do less work and get more salary. How is it possible?

This year, the interest payment of the Government of India is Rupees one lakh and two thousand crore. This year, we are left with Rs. 58,000 crore for capital expenditure namely for developmental work, for growth, for building hospitals, roads, schools etc. We are having only Rs. 58,000 crore for these things and we are spending twice that amount on revenue expenditure which is unproductive by nature, namely salaries and other things.

Moreover, we are now being told by the arbitrators that you pay another Rs. 2,250 crore. What do we get from it? This is mostly an unproductive expenditure. So, it is not possible on the part of the Government of India to pay it. The Government should, under no circumstances, accede to the request or to the decision made by the Board of Arbitration because, the Government of India is not a milching cow that whenever some award comes, the Government will be able to give it.

Finally, I agree with the Resolution moved just now by the hon. Minister, Shri Ram Vilas Paswan that this is not possible and this should not be given. This is the only country in the world that whenever some economist says that there is an increase in the price index, the Government servant, the salaried class, gets an increase in the D.A. But when the price decreases, then does the Government servant say : 'You reduce my salary?' I mean to say that which other category of people in India get such type of protection against the price rise. It is only the Government employees who get this facility. If anybody is getting any privilege or higher salary with about five to six months of leave throughout the year, it is only the Government servant. How much more privilege should be given to him? So, the Government should stand very firmly, and to not accede to this request.

श्री प्रियरंजन दासमुंशी (रायगंज) : माननीय राम विलास पासवान जी, देश में कितना टेलेंट है। मानसून सेशन में मंत्रिमंडल में परिवर्तन कीजिए और इतना जो टेलेंट है, उसको लाइये। देश में इकोनोमिक डिसीप्लेन आ जायेगा।

श्री खारबेल स्वाइं (बालासोर) : पहले मिनिस्टर थे, अब नहीं हैं तो कट तो होगा ही। I sympathise with him. ...(*Interruptions*)

SHRI G.M. BANATWALLA (PONNANI): Mr. Chairman, Sir, the question of the working hours of the operative

officers of the Department of Posts and the Department of Telecommunications was referred to the Board of Arbitration. It is significant to note that this question was referred to the Board of Arbitration in the year 1981 by C.A. reference number 6 and the Board of Arbitration gave its award in 1983.

For 17 years, the Government slept over the award and no attention was being paid to the award and to the demands of the employees of the Posts and Telecommunications Department. During this period of 17 years, different Governments came and went and I say that all those Governments which came right from the year 1983 when the award was given till today - the present Government and the present hon. Minister Shri Ram Vilas Paswan - are responsible for the callous attitude towards the employees. I will not blame this Government alone because the award was given in the year 1983 and 17 years have passed. But then, the involvement of this Government and the blame of this Government are more because it has come forward with a total rejection of the award.

Sir, in the first place, we are not being told the reason for this great delay of 17 years for the Government to take a decision on the award that was given by the Board of Arbitration. How are we treating our employees and their demands? Now, there is no explanation given for the delay and I must say that this delay of 17 years on the decision of the award makes a mockery of the entire system of Joint Consultative Machinery. You sit on the award for 17 years and not take a decision. I remember a couplet in Urdu. The Urdu poet Mirza Ghalib had said:

"माना कि तगाफुल न करोगे लेकिन

खाक हो जाएंगे, हम तुम को ख्बर होने तक"

You take 17 years to decide on the award given by the Board of Arbitration with respect to our employees and their demands. That is the first point that I have made.

Let us proceed further. On what ground is the Government today rejecting this award? Sir, we are told that it is being rejected on financial grounds, on grounds of financial implications of the award. Sir, I may be permitted to quote from the statement given by the Government. It says:

> "This will lead to diversion of scarce resources from development expenditure to non-productive expenditure and will thus adversely affect the national economy. "

What an argument to make! Will such arguments always come before us whenever the demands of the employees come up that if we pay you, we will not be able to do this or that? Sir, you may have an employee. Can you tell your employee that `look here, I will continue to exploit you; look here, I will not pay you fully; look here, I will keep you under paid ? It is because I want a nice bush-shirt to be made for myself and I want my scarce resources to be used somewhere else.' What a ridiculous argument to be made!

Sir, if you go through the Report of the Arbitrators, you will find that they have dealt with this point extensively. I do not want to quote from their Report because that will take a lot of time. But they have dealt with that point and said justice cannot be denied to an employee merely because you say that the cost will be great.

The Board of Arbitration said that the cost could not stand in the way of the Government giving justice to the P&T operative staff. So, Sir, you cannot continue to exploit our employees. We have to find the way, and we have to manage this properly. We have to find out the way and see to it that the employees get due justice.

Sir, this Board also considered the question of impact of conditions as regards the employees of other Departments. The Board has rejected those arguments after due consideration saying that these are not the considerations that can come in the way of the Government meting out justice to the employees. The Government cannot continue to exploit the employees on some ground or the other. It will make a mockery of our system of the Joint Consultative Machinery. Then, Sir, is this the attitude that is going to be taken with respect to Pay Commission? Let us not take it very lightly. We have to find out the ways and means. Here is a challenge, a challenge to be met, that while doing justice to the employees, we have also to look after the needs of the nation; and the Government that cannot meet this challenge has no right whatsoever to continue in power. Let those people come to power who can meet this challenge properly and effectively.

I do not want to go into the question of what savings can be effected. This is a question of managing the entire national economy and the proper management of the national economy is wanted rather than this callous attitude towards employees and taking recourse to their exploitation. The Government has to be a model employer for everybody to follow. A cursory rejection on the ground of cost shows the attitude that has been taken.

Sir, I have also to say that the Government has rejected the award after 17 years. Now, they want the House to be involved because they cannot manage the national economy properly. I am sure, this House in its collective wisdom will not be a party to the rejection of an award given as a result of Joint Consultative Machinery and as a result of the Board of Arbitration, making thereby a mockery of the entire system.

Sir, what are we being told about the cost? We are told about the cost that the cost will increase. How will it increase? Sir, arrears of Rs. 460 crore will have to be paid. Yes, you took 17 years and it is the cost of those 17 years because the award was made applicable from 1st of April, 1983. You passed 17 years. The result is that arrears have gone up to Rs. 460 crore. But who is responsible for the same? How can the Government come forward now with an argument saying "Please forgive us our lapses; please forgive us our callous attitude and sleeping on the award for 17 years"? Now, as a result, the arrears will go up to Rs. 460 crore and this nation is not in a position to bear that burden. Sir, such is the ridiculous attitude, such is the careless attitude, such, I would say, is the criminal attitude, such is the anti-working class attitude that is being taken by the Government.

Sir, we are told that earlier the financial implication of the award was calculated at Rs. 18.65 crore, it has now gone up to Rs. 54 crore. But who is responsible for such a situation? Why punish the innocent employees who are being exploited? We are talking about a particular set of employees under the term `operative employees' as distinct from the `administrative employees' of the various Departments.

Sir, I would not go into the plight of those `operative employees' because that was the matter considered by the Board of Arbitration. The Board of Arbitration after taking everything into consideration has come to a particular decision.

Sir, I have given an amendment with the only hope that Shri Ram Vilas Paswan, who has always cried for the working class, is in this Ministry. We would like to ask him to take his Resolution back with him. My amendment says that the proposal for rejection is referred back to the Government. The House is not going to touch it even with the longest pole for purposes of adoption. We would like to ask the hon. Minister and the Government, through you, Sir, to give a calm consideration to this. Be true to all the slogans that have been raised by you earlier; be true to the philosophy that has been held by you all the time before you took over this particular Ministry. I hope that you will re-consider the entire issue.

Sir, the Joint Consultative Committee Scheme even provides that this House con make a little bit of modifications here and there. The Government could consider such modifications. Do not be so cold-hearted to come and ask this House to reject the award whatsoever outright like that.

Sir, if the amendment to the proposal of rejection to refer it back to the Government is not accepted. I will appeal to this House to throw away this Resolution lock, stock and barrel.

SHRI P.H. PANDIYAN (TIRUNELVELI): Mr. Chairman, Sir, thank you very much for giving me this opportunity to express my views on this Resolution.

Sir, the matter was referred to the Arbitration with the consent of all Parties. During the proceedings, evidence was taken, the case was assessed and the Arbitrators had come to the conclusion that the Government is liable to pay the employees. This Resolution is meant to nullify the effects of the Arbitration. Now, the House is being taken into confidence. For all other things the Government would not take the House into confidence but to escape the clutches of law, the Government has come to take the House into confidence. Now, the question is whether, we, as the representatives of the people, can approve of such a bad proposal that would adversely affect the employees of the Department of Posts and Telecommunications. The first and the foremost duty cast on the Government is to execute the award passed by the Arbitrators.

Then, what is the effect of the arbitration law? Arbitration law is also passed by Parliament. When a Government does not honour its commitment to an award passed in terms of the Arbitration Act, should that Government be considered a Government functioning according to law? If similarly placed employees of various Central Government Departments are to get that amount, it will come to about Rs.2,250 crore. This litigation has been

hanging in balance for many years. My colleague Shri Banatwalla stated that the statistics of this award was a subject matter of arbitration. So, the subject matter of arbitration has been dragged on for many years and now the Minister has come forward with a proposal to seek the leave of the House to reject the award! I do not think any Member of the House will approve of such an illegal and arbitrary proposal. Can the judgement be nullified? This award is like a judicial pronouncement. Since it is inconvenient to the Government, it came forward with this Resolution to reject the award.

The Government could have appointed some other arbitrator, if it wanted to have the quantum of expenditure reduced. I know that that in some cases, after the first arbitrator has given his award, if that award is inconvenient to one or all of the parties they suggest another name, and another arbitrator is appointed. If a proposal on those lines had been mooted by the Government, it would have satisfied the employees of the Department of Posts and Telecommunications. But, the Government does not seem to have applied its mind to this. I do not know the Minister personally. I have seen him, and seen his photographs in papers. That is all I know of him. I do not know who drafted this proposal. Maybe his Department has drafted the proposal. No Parliament in the world will approve of such a proposal. Had the Government come to this Parliament at the time of appointing the arbitrator? It was stated that the House has been already taken into confidence. Did the Minister take the House into confidence at the time of appointing the arbitrator? Government is a body politic. The Minister is carrying out the functions of the then Government. So, according to the concept of body politic, the Government has to honour the award passed by the arbitrator.

The consent of the other Party could have been obtained to reduce the quantum of award. The other party could have been told that the Government is going to incur such and such expenditure, and that the other employees are also demanding it. The House can play a little role, if only the party had agreed to it. I would say that the House cannot approve of this Resolution and this House should not approve of this Resolution. It may involve about two to three thousand crores of rupees but the Government has to honour it. Is the Government not honouring the other items of expenditure? Before the Government came forward with this Resolution, it should have thought that it has to honour the commitment made to the employees.

The employees have no lobby to play. The employees have no political background. The employees have no Government backing. The employees, though organised, do not have the Ruling Government backing. The foreign companies had the Government backing but the local employees are not able to get the Government backing. The foreign companies have the support in the Cabinet, in the House through the Ruling party. But there is a complete lack of support for these employees of the Department of Post and Telecommunications.

Sir, I would say that this House is the guardian of the people. This House is the custodian of the rights and privileges of these employees community.

Mr. Chairman, Sir, you represent their community. I have seen that you have been arguing and fighting for that community. I have seen that you had attacked the disinvestment policy. But this Resolution should not have been admitted at all. This is to reject the Award. Where is the provision to reject any Award? The House has got all powers. It is true that the House should be taken into confidence to save the purse of the Government. But we cannot save the purse of the Government at the expense of the employees.

MR. CHAIRMAN: Shri P.H. Pandiyan please conclude now.

SHRI P.H. PANDIYAN (TIRUNELVELI): Sir, you are also interested to save their interests. I am also interested to save their interestes. I am just concluding.

I was about to go but when I saw this Resolution, I stopped. Even I have missed my flight, I do not bother. But when I saw that this House is going to approve the proposal like that, I stopped. How can this House approve a proposal like that? Will you approve it? Tomorrow, it may happen to you.

The House has got ample powers, full privilege powers and full constitutional powers. And, this is an unconstitutional exercise of power by the Government.. It is an unconstitutional exercise. So, we should not allow this unconstitutional exercise of power by the Government. With that, I would request all the Members of this House, cutting across party lines, to back the working community, back the under-privileged, support the poor and support the working class.

SHRI SATYAVRAT CHATURVEDI (KHAJURAHO): It is the House of the People and not the House of the Government.

SHRI P.H. PANDIYAN: Yes, the Lok Sabha is the House of the People. Everybody here is a part of this House. So, I recommend to the House because I am also a part of the House, that this House should reject the proposal unanimously. ...(*Interruptions*)

If you are not able to satisfy these employees, you resign and go. You give us the power and we will give Rs. 250 crore. We know how to tap this money. I openly say it. We will ask the foreign companies and they will pay. Why don't you get the money from the foreign companies and pay these people? You are legalising everything....(*Interruptions*). Everything is legalised now.

SHRI PRIYA RANJAN DASMUNSI (RAIGANJ): Even Sankhya Vahini can pay....(*Interruptions*)

SHRI P.H. PANDIYAN (TIRUNELVELI): So, get the money from elsewhere and pay these people. Rob Peter and pay Paul. Let the proposal be rejected by this House. Thank you very much for giving me the opportunity to speak.

संचार मंत्री (श्री राम विलास पास्वान): स्भापति जी, मैं स्भी माननीय स्दस्यों और खास्कर बनात्वाला जी को बहुत-बहुत धन्यवाद देना चाहता हूं कि उन्होंने अमेंडमेट मूव कर के इस विाय पर रोशनी डालने का अवसर प्रदान किया।

स्भापति जी, सर्वप्रथ, इस विधेयक पर यहां जो चर्चा की जा रही है, मैं उसका कुछ बैकग्राउंड देना चाहूंगा। जैसा कि सदन को मालूम है, डाक-तार विभाग के आपरेटिव स्टाफ के कार्य की कमी के स्ंबंध में एवार्ड आफ बोर्ड आफ आर्टीट्रेशन से स्ंबंधित है।

जितने माननीय सदस्यों ने यहां पिक्चर दिखाई, खास्कर विपक्ष के माननीय सदस्यों ने, उन्होंने ऐसी पिक्चर दिखाई है कि गवर्नमैंट बहुत ही एन्टी वर्कर्स है, ऐसी है, वैसी है। पैसा का एवार्ड हो, इसके बारे में हमें अफसोस है। यहां प्रियरंजन दासमुंशी जी, पांड्यिन जी और बनात्वाला साहब बोल रहे थे कि एवार्ड में पैसे का कहीं जिक्र नहीं है इसलिए क्या एवार्ड दिया गया है? एवार्ड यह दिया गया है कि आपरेटिव स्टाफ के 48 घंटे प्रति सप्ताह को घटाकर 45 घंटे सप्ताह किया गया है। उसके साथ-साथ उन्होंने यह भी कहा कि स्टॉफ की संख्या का मापदण्ड 48 घंटे के आधार पर ही होगा। इसका मतलब यह है कि जो 45 घंटे काम करेगा, उसको 48 घंटे के अनुरूप काम करना पड़ेगा। अभी छोटी सी बात को लेकर सारी फिलोसफी की जा रही है कि कमाने वाला खायेगा, लूटने वाला जायेगा, नया जमाना आयेगा - ये समझते हैं कि सब जगह बिहार ही है।â€¦(व्यवधान)

श्री रघुवंश प्रसाद सिंह (वैशाली) : मंत्री और कोई नहीं मिला है, आप ही मिले हैं। जगमोहन जी लाते, तब पूछते। â€¦(व्यवधान) आप ही को क्यों चुन लिया। â€¦(व्यवधान)

श्री राम विलास पास्वान : इसलिए आप देख रहे हैं कि कांग्रेस पार्टी ने एक भी अमैंडमैंट मूव नहीं की। किसी ने भी अमैंडमैंट मूव नहीं की। मैं समझता हूं कि अध्यक्ष जी, जो कुर्सी पर बैठे हैं, उनकी दृटि से कोई चीज छुपी नहीं रहती है। वे जानते थे कि इसमें कुछ मामला नहीं है इसलिए इसमें क्यों अमैंडमैंट मूव किया जाये। बनात्वाला जी लर्नेड हैं, लॉयर हैं और वकील का काम दोनों पक्ष की वकालत करना होता है -सही काम की भी वकालत करना और गलत काम की भी वकालत करना। स्वाभाविक है कि वह वकालत कर रहे हैं लेकिन इस पर किसी भी पोलिटिकल पार्टी के मैम्बर्स ने अमैंडमैंट मूव नहीं किया। अगर आप इतने सीरियस थे तो क्यों नहीं मैम्बर्स को जमा करके रखा। â€¦(व्यवधान)

SHRI G.M. BANATWALLA (PONNAI): I am not at all an advocate. Let others have it.

SHRI RAM VILAS PASWAN: You are better than an advocate.

SHRI G.M. BANATWALLA: I am not at all an advocate. Let others have it.

SHRI RAM VILAS PASWAN: You are better than an advocate. यदि एड्वोकेट नहीं हैं तो मैं समझता हूं कि आपको एड्वोकेट होना चाहिए था। यह मामला पालिसी से स्ंबंधित नहीं है। मैं आज भी आपको कहना चाहता हूं कि पालिसी से यह मामला स्ंबंधित है। आप जानते हैं कि फिफ्थ पे कमीशन के कारण, जब हम रेलवे मिनिस्टर थे, उस समय साढ़े छह हजार करोड़ रुपये का फाइनेंशियल बोझ पड़ रहा था और 13 हजार करोड़ रुपये पूरे का पूरा था। उस समय लग रहा था कि यह कैसे होगा लेकिन हमने उसे करवाया। आज भी किसी एम्पलाइ का मामला आयेगा, हमारे पोस्टल डिपार्टमैंट के कर्मचारी की हड़ताल का मामला आया, ई.डी. कर्मचारी का मामला है, उसके लिए हम लोग लड़ रहे हैं। सरकार के सामने फाइनेंशियल क्राइसेस है लेकिन मिनिस्टर होने के नाते, सरकार का अंग होने के नाते वर्किंग क्लास के लिए हम जो कुछ कर सकते हैं, उसे हम कर रहे हैं।

मैं कहना चाहता हूं कि इसमें फाइनेंस का मामला नहीं है बल्कि घंटों का मामला है। मैं बतलाना चाहूंगा कि इसमें दो विंग हैं - एक आपरेटिव विंग और दूसरा एडमिनिस्ट्रेटिव विंग है। इन दोनों विंगों के काम में, 1967 से पहले ही एक विंग में 40 घंटे का काम था और दूसरे मे 48 घंटे का काम था। आपने पे कमीशन की बात उठाई, मैं कहना चाहता हूं कि जब सैंकिंड पे कमीशन 1959 में बना था और थर्ड पे कमीशन 1969 में बना था, यह मामला स्टाफ फेडरेशन द्वारा थर्ड पे कमीशन मे ले जाया गया था। उस समय किसकी सरकार थी। यह मामला 1983 से जुड़ा हुआ है, 1983 से यहां कितनी सरकारें आईं? आज यदि फाइनेंशियल बोझ 2250 करोड़ रुपये का पड़ रहा है जबकि उस समय यह 100 करोड़ रुपये का मामला था, उस समय की सरकार ने क्यों नहीं इसे आसानी से मान लिया। यह मामला सिर्फ इतना ही नहीं है कि टेलीकॉम डिपार्टमैंट इसे मान ले, पोस्टल डिपार्टमैंट इसको मान ले, और भी डिपार्टमैंट है। आज यदि हम टैंडर बॉक्स खोलेंगे, उसका इम्पैक्ट क्या रेलवे या ड़िफेंस पर पड़ेगा या नहीं - इसलिए कि नैचर ऑफ वर्क एक दूसरे से लिंक्ड हैं। ऐसा नहीं है कि हमने एक डिपार्टमैंट में बढ़ा दिया और वह बीमारी वहीं खत्म हो गई। इसलिए मैं कहना चाहूंगा कि थर्ड पे कमीशन ने एडमिनिस्ट्रेटिव स्टाफ के सप्ताह में तीन घंटे बढ़ाने की अनुशंसा की है लेकिन सरकार ने 1973 में उसे रिजैक्ट कर दिया।

बाद में स्टाफ साइड ने पोस्ट एंड टैलीग्राफ की जे.सी.एम. ने इस मुद्दे को उठाया। लेकिन स्टाफ और आफिशियल साइड में कोई सहमति नहीं हुई। 28.3.1980 को दोनों तरफ से फाइनल डिसएग्रीमेंट रिकार्ड कर लिया गया। फिर 26.9.1980 को बोर्ड आफ आर्बिट्रेटर में गया। उसने 21.2.1983 को एवार्ड दिया। जैसा मैंने बताया उस समय एवार्ड में दो बातें थीं, एक तो थी आरपेटिव स्टाफ के 48 घंटे से 45 घंटे एक सप्ताह में किए जाएं, दूसरा यह था कि स्टाफ की संख्या का मापदंड 48 घंटे

के आधार पर ही होगा। प्रोसिजर यह है कि सरकार या तो स्वीकार करे, अगर नहीं करती है या संशोधन करना चाहती है या रिजेक्ट करना चाहती है तो उसे संसद में एक वक्तव्य देना होगा और उसका कारण भी बताना होगा। इसी प्रोसिजर के तहत हम यहां आए हैं। यह कोई पहली बार नहीं आए हैं, 25.8.1984 में भी संसद के दोनों सदनों में वक्तव्य की एक-एक प्रतिलिपि रखी गई थी। उसमें कहा गया था कि सरकार इस एवार्ड को अस्वीकार करती है। 16 साल पहले प्रियरंजन दासमुंशी जी, आपकी सरकार ने यहां रखा था, यह कहने के लिए कि हम इसको अस्वीकार करते हैं।

यह मामला फोर्थ पे कमीशन में गया, लेकिन उस समय वह गठित हो चुका था। उसने आपरेटिव स्टाफ के वर्किंग ऑवर्स के सम्बन्ध में कोई टिप्पणी नहीं की। लेकिन आपरेटिव स्टाफ के काम के घंटे 40 से बढ़ा कर 42 घंटे कर दिए गे। डाक विभाग ने इसकी जांच की और केबिनेट नोट तैयार करके 1988 के शुरू में केबिनेट के समक्ष रखा। केबिनेट की मंजूरी के बाद 28 मार्ज, 1988 को राज्य सभा में और 29 मार्च, 1988 को लोक सभा के पटल पर अस्वीकृति का एक विवरण रखा गया। उसके बाद 28.101992 और 23.4.1993 में सचिवों की समिति ने अतिरिक्त विभागीय बोझ के आधार पर अस्वीकृत करने की सिफारिश की। आप जानते हैं 1992 और 1993 में कौन-कौन से मंत्रालय थे, यहां मणि शंकर जी अय्यर बैठे हैं, वे उस समय की सरकार के वित्तीय सलाहकार थे। उसके बाद 4.1.1994 को केबिनेट के सचिवों की रिपोर्ट को स्वीकार कर लिया गया और 1.4.1994 को एवार्ड अस्वीकार कर दिया और डिपार्टमेंट आफ पर्सोनल को निर्देश दिया कि इसकी समीक्षा की जाए और तय किया जाए कि एवार्ड के रिजेक्शन के लिए संसद में संकल्प लाना होगा या सदन के पटल पर वक्तव्य रखा जाएगा। 1986 में राट्रीय दूर संचार कर्मचारी फैडरेशन ने उच्चतम न्यायालय में याचिका दायर की एवार्ड को अविलम्ब कार्यान्वयन हेतु सरकार को आदेश दिया जाए, क्योंकि विलम्ब हो रहा है। फैडरेशन ने यह भी कहा था कि सरकार ने अस्वीकार करते समय सही प्रोसिजर फालो नहीं किया। सरकार ने उच्चतम न्यायालय से अनुरोध किया कि क्या प्रोसिजर होगा इसलिए उसको एटार्नी जनरल के पास भेज दिया जाए। उच्चतम न्यायालय ने इसको मान लिया और ए.जी. के पास भेज दिया। एटार्नी जनरल ने राय दी कि इस सम्बन्ध में संकल्प लाया जाए। इसलिए यह मेरी तरफ से नहीं है, यह एटार्नी जनरल की तरफ से जिसको सुप्रीम कोर्ट ने मेनडेट दिया था, उसके आधार पर यह लाया जा रहा है। 7 मार्च, 2000 को यह मामला केबिनेट में गया और केबिनेट ने एवार्ड रिजेक्शन सम्बन्धी संकल्प लाने की अनुमति दी और उसी के तहत यह संकल्प लाया गया है। इसलिए यह मामला वित्तीय असर का नहीं है, दूसरे विभागों में क्या असर होने वाला है, इसका भी है।

कई माननीय सदस्यों ने वित्तीय पेमेंट की बात कही। मैंने कहा कि इसका इससे कोई मतलब नहीं है। इसका मतलब तो काम के घंटे से है। उसके बाद 17 साल पहले क्यों नहीं एवार्ड लागू हुआ, यह पूछा जाना चाहिए था।

इसमें कोई ऐसा पाइंट नहीं है जिसमें जाने की जरूरत हो। मैं इतना ही कहना चाहूंगा कि सरकार हमेशा इस मामले में चिंतित रही है। हमें इस बात पर गर्व है कि जिस सरकार में मंत्री हूं, उस मंत्रालय में दस लाख इम्प्लायज हैं। चाहे वे टेलीकॉम के हों, चाहे डाक कर्मचारी हों या ई.डी. कर्मचारी हों, उनकी चिंता का, हित का, जब मैं रेल मंत्री था तब भी ध्यान रखता था, अब भी ध्यान रख रहा हूं। जब भी वर्किंग क्लास का मामला आएगा उसका ध्यान रखा जाएगा। रघुवंश प्रसाद जी, मैं आज भी कहना चाहता हूं कि जिसके पास काम है, उसके पास इज्जत नहीं है।

जो इज़्जतदार माना जाता है, उसके पास काम नहीं है और जो ज्यादा काम करता है, उसको कम पैसा मिलता है। जो कम काम करता है, उसको ज्यादा पैसा मिलता है, यह व्यवस्था जो चलाई गई है, उस व्यवस्था को हमें और आपको सब लोगों को मिलकर तोड़ना है। जन्म भर की गलती को एक ही बार में साफ नहीं किया जा सकता। इसलिए जहां वर्किंग क्लॉस के इंटरेस्ट का मामला है, वर्किंग क्लॉस के इंटरेस्ट के लिए हमें और आपको मिलकर लगना है लेकिन वर्किंग क्लॉस के नाम पर इसमें कहा गया है कि 48 घंटे से घटाकर 45 घंटा करो और 48 घंटे के काम को 45 घंटे में पूरा करना है, क्या यह वर्किंग क्लॉस के पक्ष मे जाता है ? इसलिए कोई मुद्दा नहीं है और मैं चाहता हूं कि जो रिजोल्यूशन हमने मूव किया है, इस रिजेक्शन के रिजोल्यूशन को आप सभापति जी पास करवाने का काम करें, इसी में वर्किंग क्लॉस की भलाई है।

MR. CHAIRMAN : Shri Banatwalla, are you pressing your amendment?

SHRI G.M. BANATWALLA (PONNANI): Yes, I am pressing my amendment.

I would also like to seek one clarification. The hon. Minister has said that the Resolution is only to reduce the number of hours and that it has no financial implications. But the Resolution itself has mentioned about the financial implications and the Resolution itself quotes the figure of Rs.2250 crore as the financial implication.

Similarly, a statement was laid on the Table of the House, with respect to this Award, on 14th march 2000.

MR. CHAIRMAN: You have already spoken and have taken enough time.

SHRI G.M. BANATWALLA : But he has misled the House. ...(*Interruptions*)

SHRI HANNAN MOLLAH (ULUBERIA): The number of hour that he is mentioning is not related to it. It is a different thing. He is misleading the House. ...(*Interruptions*)

SHRI G.M. BANATWALLA: Anyway, Sir, I press my amendment and I request the House to refer this proposal back to the Government.

MR. CHAIRMAN: I shall now put amendment no.1, moved by Shri G.M. Banatwalla, to the vote of the House.

The amendment was put and negatived.

MR. CHAIRMAN: The question is:

> "That this House approves the proposal of the Government to reject the Award given on 21.2.83 by the Board of Arbitration in CA Reference No. 9(a) of 1980 in respect of reduction of working hours of the operative offices of the Department of Posts and Telecommunications in terms of Para 21 of the Scheme for Joint Consultative Machinery and Compulsory Arbitration, as the implementation of the Award involves total expenditure of approx. Rs.2250 crores upto 1999 and recurring expenditure of approx. Rs.250 crores

per annum thereafter for both the Departments which will adversely affect the national economy and will also have implication on similarly placed employees in other Central Government Departments. "

Those in favour will please say 'Aye'.

SEVERAL HON. MEMBERS: 'Aye'.

MR. CHAIRMAN: Those against will please say 'No'.

SOME HON. MEMBERS: 'No.'

MR. CHAIRMAN: I think, the 'Ayes' have it. The 'Ayes' have it.

DR. RAGHUVANSH PRASAD SINGH : The 'Noes' have it.

MR. CHAIRMAN: Are you pressing for division?

श्री राम विलास पासवान : सभापति जी, मैं फिर आग्रह करना चाहता हूं कि जैसा बनात्वाला जी ने कहा, किसी चीज को 48 घंटे से घटाकर 45 घंटे में आप करेंगे तो फाइनेंशियल इम्पलीकेशन तो आएगा ही लेकिन मैंने कहा कि जो उसका जजमेंट था, अवार्ड था, उसका फाइनेंशियल इम्पैक्ट नहीं था। यह बात सही है कि फाइनेंशियली उसका बोझ भी पड़ेगा, जो 2250 करोड़ रुपया है और 250 करोड़ रुपया प्रति वर्ष में से सौ करोड़ रुपया पोस्टल डिपार्टमेंट का होगा, 150 करोड़ रुपया टेलीकम्युनिकेशन विभाग का होगा। इसके अलावा 2250 करोड़ रुपये में से अलग-अलग आप देखेंगे कि 620 करोड़ रुपया डाक विभाग का और 1630 करोड़ रुपया दूर संचार विभाग का होगा। इसके इम्पलीकेशन तो होंगे लेकिन जैसा मैंने कहा कि अवार्ड घंटा के लिए है और इसलिए रघुवंश बाबू, यदि इतने बड़े हाउस को आप डिवीजन में ले जाना चाहते हैं तो मैं यही कहूंगा कि आप अपनी ताकत को किसी बड़े काम के लिए बचाकर रखिए, किसी बड़े उद्देश्य के लिए बचाकर रखिए। इन तीन घंटे के लिए प्रयोग मत करिए। इसलिए मैं आग्रह करूंगा कि इसे पास करा दें।...(व्यवधान)

डा. रघुवंश प्रसाद सिंह : इसमें बहस की गुजाइश नहीं है।...(व्यवधान)

MR. CHAIRMAN: The question is:

"That this House approves the proposal of the Government to reject the Award given on 21.2.83 by the Board of Arbitration in CA Reference No. 9(a) of 1980 in respect of reduction of working hours of the operative offices of the Department of Posts and Telecommunications in terms of Para 21 of the Scheme for Joint Consultative Machinery and Compulsory Arbitration, as the implementation of the Award involves total expenditure of approx. Rs.2250 crores upto 1999 and recurring expenditure of approx. Rs.250 crores per annum thereafter for both the Departments which will adversely affect the national economy and will also have implication on similarly placed employees in other Central Government Departments. "

The motion was adopted.

18.00 hrs.

MR. CHAIRMAN : Now, let us take up item No. 19.

SHRI PRIYA RANJAN DASMUNSI (RAIGANJ): Sir, I would like to submit that this Major Port Trust Bill be taken up and discussed today. But other businesses cannot be taken up. So, the House may not please be extended beyond seven o'clock.

MR. CHAIRMAN: The House can be extended till this Bill is passed. It is because eight or nine hon. Members want to speak on this Bill.

SHRI PRIYA RANJAN DASMUNSI : Sir, the House may please be extended upto seven o'clock.

MR. CHAIRMAN: The House is extended up to seven o'clock.

1801 बजे